IN pursuance of the provisions of clause(3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1787/X-M.K.-88-XXR(1)-84, dated August 17, 1988.

No. 1787/X-M.K.-88-XXR(1)-84 Dated Lucknow, August 17, 1988

IN Exercise of the powers under section 13 of the Uttar Pradesh Cinema(Regulation) Act, 1955 (U.P. Act no. 3 of 1956), the Governor is pleased to make the following rules:

	The Uttar Pradesh Cinema (Regulation of Exhibition by Means of Video) Rules, 1988						
	Chapter I						
	Preliminary						
RULE 1	Short title, application and commencement:-						
	(1) These rules may be called the Uttar Pradesh Cinemas (Regulation of Exhibition by means of video)						
	Rules, 1988.						
	(2) They shall apply to Video libraries and to exhibitions by means of Video in a permanent building with						
	seating capacity not exceeding 125 and such exhibition in all temporary building.						
	Note.—Exhibition by means of Video in a Video Cinema with seating capacity exceeding 125 seats shall						
	mutatis mutandis be governed and regulated by the Uttar Pradesh Cinematograph Rules, 1951 with						
	such relaxations as may be granted by the State Government.						
	(3) They shall come into force with effect from September 1, 1988.						
RULE 2	Definitions:-						
	In these rules, unless the context otherwise requires,—						
	$(a)^{1}$ ["Act" means the Uttar Pradesh Cinemas (Regulation) Act, 1955 (as amended from time to time);]						
	<sup>2</sup> [(a-1) "cable operator" means any person who provides cable service through a cable television						
	network or otherwise controls or is responsible for the management and operation of a cable television						
	network and includes the proprietor of a hotel who provides cable service in the hotel through his own						
	cable network;						
	(a-2) "cable service" means the transmission by cables of programmes including re-transmission by cables						
	of any broadcast television signals;						
	(a-3) "cable television network" means any system consisting of a set of closed transmission paths and						
	associated signals generation, control and distribution equipment, designed to provide cable service for						
	reception by multiple subscribers;]						
	(a-4) <sup>3</sup> [" form" means a form appended to these rules,"]						
	[(b) <sup>4</sup> ["licence" means written authorization by Licensing Authority to give exhibition by means of video						
	or through cable television networks or to operate or keep video library granted in Form II or Form III or						
	Form III-A or Form IV, as the case may be, appended to these rules,"]						
	(c) "Licensee" means a person who has been granted a licence and includes his agent appointed						
	for the purpose under a power of attorney and whose appointment has been intimated in						
	writing to the Licensing Authority;						
	(d) "Licensing Authority" means the officer specified or authorised under Section 4 of the Act;						
	(e) "Permanent building" means a building which is constructed, for permanent use, with stone, mud, brick, mortar, cement or other non-inflammable material;						
	(f) "Public service vehicle" has the meaning assigned to it in the Motor Vehicles Act, 1939;						
	(g)"Temporary building" means a building which is not a 'permanent building' and includes a booth, tent or a similar structure;						
	booth, tent or a similar structure;						
	1. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.						
	, , , , , , , , , , , , , , , , , , , ,						
	2. Inserted by Notification No. KA.NI397/XI-M(3)/09 Dated 31.03.2011.						
	3. Inserted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.						
	4. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.						

(h) "Traveling Video Cinema" means a video cinema, which gives exhibition by means of video in a temporary building; (i) "Video Cinema" means entire place licensed for exhibition by means of video in a permanent building and includes appurtenances, plants and apparatus located therein; (j) Words and expressions used in these rules but not defined hereunder shall have the meaning assigned to them in the Act; <sup>1</sup>[(k) "Hotel" means an establishment which provides facility of lodging and boarding on payment basis:1 (I) <sup>2</sup>["Local area" shall have the same meaning as a city within the meaning of the Uttar Pradesh Nagar Mahapalika Adhiniyam 1959, or in municipality or a notified area within the meaning of the Uttar Pradesh Municipalities Act, 1916, or a town area within the meaning of the Uttar Pradesh Town Areas Act, 1914, or a Cantonment within the meaning of the Cantonments Act, 1924, or a village within the meaning of the U.P. Revenue Code-2006 (as amended from time to **RULE 3** Restrictions on the grant of licence:-No person shall be granted licence unless the licensing authority is satisfied that the provisions of the Act and these rules have been complied with. Chapter II Requirement of a permanent building, seating etc. for a video cinema <sup>3</sup>[Requirements of a permanent building:-Rule 4 A permanent building of video cinema shall inter alia fulfill all relevant provisions of the Building Construction and Development Byelaws (as amended) of the State as well as the provisions of Cinema (Regulation of Exhibition by Means of Video) Rules, 1988.] Inserted by Notification No. 1116/X-MK-89-XXR(1)-84 Dated 27.04.1989. 2. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018. 3. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.

# RULE 5 Seating:-(1) The seats shall be firmly arranged and secured for public convenience. (2) The number of persons to be admitted into the auditorium shall be determined by calculating at the rate of 20 persons per 9 square meter of floor area. For the purposes of this sub-rule, floor area shall not include-the area for entrances, passages, gangways, stage and all places to which the public are not admitted. (3) The Licensing Authority shall determine the maximum number of seats for each class separately and the same shall be specified in the licence and also prominently displayed near the entrance door of each class. (4) Every seat shall be of 0.45 meter x 0.45 meter and shall have back support and arms-rests. It shall be battened together in complete lengths. The seating shall be properly arranged so as to leave free access to the exits. (5) There shall be an intervening space of at least 36 cms. between the back of one seat and front of the seat immediately behind, measured perpendicularly. (6) There shall be a passage of 80 cms. in width parallel to rows for every ten rows of seating accommodation. (7) There shall be at least one gangway. The gangway shall not be less than 0.90 meter in width and shall be so arranged that no seat shall be more than 10 seats away from the gangway. (8) The distance between the video screen and first row of seats shall not be less than two meters and no person shall be admitted with such space. (9) The seats shall not exceed the number specified below: Width of television or video screen Maximum seats (i) Not exceeding—51.00 cms. 30 seats (ii) Not exceeding—67.50 cms. 50 seats 75 seats (iii) Not exceeding—77.50 cms. (iv) Not exceeding—100 cms. 100 seats (v)Exceeding—100 cms. 125 seats **RULE 6** Ventilation:-(1) Except in the case of air-conditioned auditorium, at least one exhaust fan of 0.45m. size shall be provided. The exhaust fan shall always be kept working during the performance of (2) One ceiling fan of at least 120 m. (56 inches) size shall be provided for every 25 seats or less. (3) Except in the case of air-conditioned auditorium, there shall be opening 929 sq. cm. for every ten persons for natural ventilation purposes to ensure a balanced air supply. **RULE 7** Sanitation:-(1) At least two W. C. and three urinals shall be provided, out of which one W.C. and one urinal shall be for exclusive use of ladies. (2) The latrines and urinals shall be cleaned and flushed immediately before and after each exhibition and disinfectants he used daily. (3) The entire premises including auditorium of the cinema shall be lime washed or distempered and all iron and wood works be painted or varnished as the case may be at least once every year. The premise shall at all times be kept clean and free from dirt. **RULE 8** Arrangement for drinking water:-Drinking water shall be provided in such manner and in such quantity as may be determined by the Licensing Authority. Electric installation:-**RULE 9** (1) There shall be a separate circuit controlled by a suitable linked switch for the supply of electricity to the video. The arrangement of emergency light such as torches etc. shall be made available to meet requirements in the event of power failure. (2) Three pin plugs with the third pin effectively connected to earth shall be used.

# (3) Separate circuits shall be provided for lights, fans and other equipments.

	(4) An automatic voltage regulator or stabilizer which can provide an output of 230 volts shall							
	be installed with the video equipment.							
	(5) A dim light by means of a bulb having power not below 25 watts and not more than 40 watts							
	shall be kept lighted during exhibition.							
	(6) All the cables and wires used shall be of ISI Grade and the wiring shall pass through conduit							
	pipes only.							
	<sup>1</sup> [(7) All electrical installations and other allied work shall be carried out by licensed/registered							
	contractor approved by the Electrical Security Department Of U.P. Government.]							
RULE 9-A	<sup>2</sup> [Requirement of a permanent building in the case of a cable television network:-							
	"The provisions of this chapter comprising Rules 4, 5, 6, 7, 8 and 9 shall not apply to a							
	cable television network."]							
	,							
	1. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.							
	2. Inserted by Notification No. KA.NI397/XI-M(3)/09 Dated 31.03.2011.							

	Chapter III						
	Licence Application for licence for exhibition by means of video:-						
RULE 10	<sup>1</sup> ((1) The application for license for giving exhibition by means of video shall be submitted in Form no. 1 to the Licensing Authority on the departmental web portal along with the documents mentioned in sub-rule (2) (3) or (4) as the case may be and payment of fees.] <sup>2</sup> ((2) In the case of permanent building other than a hotel the application shall be accompanied with the following documents—  (i) The site plan in duplicate, approved by the Competent Authority or the person authorized by him under the relevant provisions of the Building Construction and Development Byelaws of the State and these rules, showing location of the premises in relation to adjacent premises within a radius of 100 meters and public thorough fare on which the building abuts including the place marked for parking of vehicles drawn on the scale one inch is equal to 10 meter.  (ii) The building plan in duplicate, approved by the Competent Authority or the person authorized by him, with the sanctioned letter, under the relevant provisions of the Building Construction and Development Byelaws of the State and these rules, including longitudinal and latitudinal sections and seating plan containing therein the arrangements of seats in each class including gangway and places left open drawn on the scale one inch is equal to five meters; (iii) Documents showing the ownership or tenancy of the place, building and apparatus or the vehicle.  (iv) Certificate from Deputy Director or Assistant Director of Electrical Security Department of concerned area or the person authorized by him that the electrical installations conform to the required standards and the existing rules and byelaw.  (v) The details of arrangements for sanitation conforming to the requirements of the rule 7 and the Building and Development Byelaws of the state.  (vi) Certificate from Chief Fire Officer or Officer In charge (Fire) of concerned area, or the person authorized by him, having jurisdiction that the arrangements for fire-fighting appliances are provided and the precaut						
	<ol> <li>Substituted by Notification No. 456/11-6-2020-M(36)/2017 Dated 16.12.2020.</li> <li>Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.</li> <li>Substituted by Notification No. KA.NI397/XI-M(3)/09 Dated 31.03.2011.</li> <li>Substituted by Notification No. KA.NI397/XI-M(3)/09 Dated 31.03.2011.</li> <li>Substituted by Notification No. KA.NI397/XI-M(3)/09 Dated 31.03.2011.</li> </ol>						

# RULE 11 Other condition for grant of licence:-

- <sup>1</sup>[(1) Licence shall not be granted for a video cinema if it is situated :-
- (i) within the limits of a local area already having a cinema in a permanent building or where the same is under construction;
- (ii) within the radius of 500 meters of the outer limits of a local area with population exceeding 5 lakhs and having a cinema in a permanent building;
- (iii) within the radius of 1000 meters of the outer limits of a local area with population exceeding 50,000 but not exceeding 5 lakhs and having a cinema in a permanent building;
- (iv) within, the radius of 1500 meters of the outer limits of a local area with population up to 50,000 and having a cinema in a permanent building;
- (v) within 500 meters of another video cinema;
- (vi) in restaurant or any other establishment, by whatever name called engaged in serving or catering meal, snacks, hot or cold drinks etc;

Provided that this sub-rule shall not apply in the case of a cable television network.

(2) A travelling video cinema shall not be licensed within the radius of 2 kilometers of a cinema in a permanent building.

**Explanation 1-** For the purposes of this rule the population of the latest census of which the relevant figures have been published shall be taken in to account while granting licence.]

#### RULE 12 | Grant of licence:-

<sup>2</sup>[(1) If the application is complete in all respect and the applicant is eligible, license shall be granted through the web portal within 30 days and the same shall be sent through email to the applicant. The applicant may also download the said license from departmental web portal. If the licensing authority fails to take any decision within thirty days, then the license shall be deemed to be granted:

Provided that if the license is obtained by misrepresentation or concealment of fact or on the basis of forged document then such license shall be deemed null and void and may be cancelled by the licensing authority and legal action shall be taken against the applicant.]

- (2) The licensing authority shall while granting or renewing the licence in case of video cinema Form II shall fix the maximum number of seats class wise the number of ceiling or bracket fans, the number of exhaust fans, description and number of fire fighting appliance and number of latrines, urinals, as required under these rules.
- (3) Every licence granted under rule shall be subject to terms and conditions imposed under subsection (2) of Section 5 of the Act or directions issued under sub-section (4) of the said section.

# RULE 13 Relaxation in respect of existing permanent building:-

- <sup>3</sup>[(1) Any person already holding exhibition by means of video in a permanent building before the date of commencement of these rules, may be granted relaxation by the licensing authority from any of the provisions of Rule 4, if the licensing authority is satisfied that the public safety, security and convenience is not jeopardised by such relaxation.
- (2) The State Government may grant relaxation from any of the provisions of Rule 4 in respect of all other cases to which sub-rule (1) does not apply, if the State Government is satisfied that the public safety, security and convenience is not jeopardised by such relaxation.]

## RULE 14 | Power to refuse licence:-

<sup>3</sup>[ The Licensing Authority may, for reasons to be recorded in writing refuse a licence, if he is satisfied that the exhibition by means of video in a video cinema or hotel or a public service vehicle is likely to cause obstruction, inconvenience, annoyance, risk, danger or damage to the residents or passers-by in the vicinity of the place of exhibition.]

- 1. Substituted by Notification No. KA.NI. -397/XI-M(3)/09 Dated 31.03.2011.
- 2. Substituted by Notification No. 456/11-6-2020-M(36)/2017 Dated 16.12.2020.
- 3. Substituted by Notification No. 1116/X-MK-89-XXR(1)-84 Dated 27.04.1989.

## RULE 15 | Validity of licence:-

- <sup>1</sup>[(1) Except in the case of travelling video cinema a licence for exhibition by means of video may be granted or renewed by the licensing authority for a period not exceeding five years at a time.]
- <sup>2</sup>[(2) A licence to a traveling video cinema in a local area shall initially be granted for a period of not exceeding six months which may be extended for a further period not exceeding six months at a time.
- (3) Where the licence of a traveling video cinema in a local area is renewed/extended on the expiry of a period of one year under sub-rule (2) or a new licence is granted in continuation in that local area, the application for such renewal or grant of new license shall be accompanied with license fees prescribed under sub-clause (b) of clause (iv) of sub-rule (1) of Rule 17.]

### RULE 16 | Renewal of licence:-

The licensing authority may, on application being made to it, renew the licence. An application for renewal of licence, shall in the case of a travelling video cinema be made within fifteen days before the date of expiry of the licence and in any other case within one month of the said date. The application for renewal of licence shall not be taken into consideration if it is not accompanied by the fees prescribed under Rule 17.

#### RULE 17 Fees:

<sup>3</sup>[(1) The fee for grant or renewal of licence shall be as follows:-

	Number of seats	Fee					
(i)	Video cinema including exhibition by means	Rs. 5,000.00 for every financial year or part					
	of video in case of a cable television	thereof per video cassette player:					
	network.	provided that in the case of local					
		channel exhibited through any cable					
		television network by means of video Rs.					
		10,000.00 for every financial year or part					
		thereof licence fee shall be levied.					
(ii)	Hotel	Rs. 2,500 per financial year or part thereof					
		as per video cassette					
		player.					
(iii)	Public Service Vehicle	Rs. 2500 per financial year or part thereof.					
(iv)	Traveling Video Cinema in a local area—(a)						
	for the grant of new licence and its renewal	Rs. <b>200</b> per month or part thereof.					
	upto initial period or one year from the start						
	of the video cinema in that local area.						
	(b) for the grant or renewal of licence in	Rs. <b>200</b> per month or part thereof					
	continuation after expiry of one year from						
	the start of the video cinema in that local						
	area.						

(2) In case there is any such arrangement where exhibition is given by means of video or cable services on a number of different television screens or no. of connections, video screens or video scope, an additional licence fees of Rupees 100 per year or part thereof, shall be levied, for each such screen/per connection, fed by the said apparatus, by whatsoever name it may be called; provided that in the case of local channel exhibited through any cable television network by means of video or any other device, the provision of the sub-rule(2) shall not apply.]

- 1. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.
- 2. Substituted by Notification No. KA.NI. -397/XI-M(3)/09 Dated 31.03.2011.
- 3. Substituted by Notification No. 184/11-6-2020/M(46)/2017 Dated 15.07.2020.

# Chapter-IV Video Library

#### **RULE 18**

#### Grant of licence:-

- <sup>1</sup>[(1) Every application for grant of licence or for renewal thereof for keeping a video library shall be made to the Licensing Authority with full details of name of applicant, full address (permanent and local) and the place to be licenced along with documents of address and identity proof and shall be accompanied with the following documents:-
- (i) Documents showing the ownership or tenancy of the place or building or shop of the said agency.
- (ii) Documents regarding photo identity and address proof e.g. Election photo identity Card, driving licence, Ration Card or any photo identity card issued by recognised institution.

Provided that any change in address shall be communicated immediately to Licensing Authority.

(2) The Licensing Authority may grant or renew the licence for a period not exceeding five financial years at a time for keeping a video library in a local area having population mentioned in Column I below, on payment of fee for one financial year or part at the rates specified in Column II or III, as the case may be, below—

	Column I	Column II (licence fee for video library)				
	(Local area)					
(a)	Municipal corporation, Noida	Five thousand rupees				
	and Greater Noida					
(b)	Municipal board	Three thousand rupees.				
(c)	Town Area/ others places	One thousand five hundred rupees.				

<sup>&</sup>lt;sup>2</sup>[(3) The licence shall be granted in Form IV appended to these rules.

- (4) Any person who keeps a video library shall be liable to produce documents when demanded by any officer authorised by the State Government in this behalf including the letter of consent from the person is the first owner of the copyright of the film under Section 17 of the Copyright Act, 1957 (Act No. 14 of 1957) and in case such copyright is assigned under Section 18 of the said Act, from the assignee of such copyright.
- (5) No person who has been granted licence for keeping a video library shall sell, store, let on hire, distribute, exchange or put into circulation in any manner whatsoever any video cassette or moving pictures other than those containing moving pictures which have been certified as suitable for public exhibition by the authority constituted under Section 3 of the Cinematograph Act, 1952 (Act No. 37 of 1952) which when exhibited display the prescribed mark of that authority and the same has not been altered or tampered with in any way, since such mark was affixed thereto.]
  - 1. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.
  - 2. Substituted by Notification No. KA.NI. -397/XI-M(3)/09 Dated 31.03.2011.

	<sup>1</sup> [(6) A register, as prescribed by the Licensing Authority, with full up-to-date record or all the video cassettes of moving pictures or as the case may be shall be maintained by the licensee.] <sup>2</sup> [(7) No person who has been granted licence for keeping a video library shall sell/let on hire to and distribute or exchange with in any manner whatsoever any video cassette of moving pictures to any person other than a licensee authorised to give exhibition by means of video or to a person obtaining it for home viewing. A certificate to this effect shall be appended by the licensee against every transaction or the above nature and a suitable endorsement shall be made on every cash/credit memo pertaining to such transaction.] <sup>1</sup> [(8) The licensee under this chapter shall furnish such information and monthly returns as may be required by the Licensing Authority.]
	Chapter-V
	General
RULE 19	Licensee or his nominee to be present:- The licensee of a video cinema or the manager or managers thereof whose name or names have been entered in the licence shall be present at the video cinema during the period the video cinema premises are open to the public.
RULE 20	Display of licensee:-The licensee shall display his licence at any conspicuous place where
	exhibitions by means of video is held or in the premises of the video library, as the case may be.
RULE 21	Provision for fire extinguisher etc:-
	<sup>2</sup> [For Video Cinema, the certificate from the Chief Fire Officer or Officer Incharge (Fire) of concerned area or the person authorized by him, having jurisdiction, that the arrangements for fire-fighting appliances provided and the precautions taken against fire, conform to the requirements of the existing rules of Building Construction and Development Bylaws under the National Building Code (NBC) guidelines.
	For temporary building, the certificate from the Chief Fire Officer or Officer Incharge (Fire) of concerned area or the person authorized by him, having jurisdiction, that the arrangements for fire-fighting appliances provided and the precautions taken against fire, conform to the fire-fighting requirements of the existing rules and guidelines.]
RULE 22	Compounding offences:-
	(1) Any person who is liable to be prosecuted under these rules or the Act may at any time either before or after institution of the prosecution submit an application with full particulars of the offence to be compounded to the licensing authority.  (2) On receipt of the application under sub-rule (1), the licensing authority may call for the records
	of the case from the inspecting officer and if he deems fit, pass an order for compounding of such offence on realisation of such composition fee as the licensing authority may deem fit but not exceeding the maximum amount of fine for the offence.
	(3) Where any such offence is compounded, the licensing authority shall send a copy of his order informing the court concerned that the offence has been compounded and the composition fee has been realised.
	(4) The composition fee shall be deposited into the Government account under the head "0045-other Taxes and Duties on Commodities and Services Cinema Licence Fee" in the same manner as licence fee is deposited.
	(5) The offence shall stand compounded only after the composition fee has been deposited in the Government account.
	<ol> <li>Substituted by Notification No. KA.NI397/XI-M(3)/09 Dated 31.03.2011.</li> <li>Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.</li> </ol>

# Rule 23 | Procedure for appeal:-

- (1) An appeal under sub-section (3 of Section 5 or sub-section (4) of Section 7 of the Act may be preferred to the State Government within 30 days from the date of service of the order.
- (2) A copy of the ground of appeal along with its enclosures shall also be supplied simultaneously to the officer against whose order the appeal is preferred, who shall supply necessary records and such other information to the Government as may be required along with his comments.
- <sup>1</sup>[(3) The State Government may grant a temporary stay subject to such conditions as it may deem fit, and send to a copy of its order to the Officer as notified by the State Govt. for this purpose as well as to the District Magistrate concerned.]

#### RULE 24

# <sup>2</sup>[Inspection:-

<sup>3</sup>[The following officers may at any time enter into and inspect the premises of a video cinema, Video Library, hotel or the Vehicle licensed under these rules for ensuring compliance of the rules:

- (i) The Licensing Authority or the person authorized by him
- (ii) Not exceeding two police officers not below the rank of Sub Inspector deputed by the licensing authority in consultation with the Superintendent of police.
- (iii) Not exceeding two Magistrate nominated by the licensing authority.
- (iv) Deputy Director or Assistant Director of Electrical Security Department of concerned area or the person authorized by him, and
- (v) Senior most Professional Officer of the U.P. fire service of the district.

#### **RULE 25**

### Screening of authorised cassettes:-

- (i)The licence of a video cinema shall exhibit only those cassettes which have been certified as suitable for public exhibition by an authority constituted under Section 3 of Cinematograph Act, 1952 (Act No. 37 of 1952) and granted certificates in Forms IV-A, V-A and VI-A under Cinematograph (Certification) Rules, 1983.
- (ii)The licensee of video cinema shall submit to the licensing authority previous information of every film proposed to be exhibited together with its synopsis consent from the person who is the first owner of the copying under Section 17 of the Copyright Act, 1957 (Act No. 14 of 1957) and in case such Copyright is assigned under Section 18 of the said Act No. 14 of 1957 from the assignee of such copyright at least 48 hours before the proposed exhibition.
- (iii) A copy of the synopsis and information required above shall be kept at the cinema also and produce for inspection when demanded by the officers authorised for inspection.]
  - 1. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.
  - 2. Inserted by Notification No. 1116/X-MK-89-XXR(1)-84 Dated 27.04.1989.
  - 3. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.

# FORM I <sup>1</sup>[[See Rule 10]

Form c	ofApplication for
Licence	e for exhibition by means of video
(i)	Name of the Applicant
(ii)	Father's Name
(iii)	Age and Sex
(iv)	Address
(v)	Permanent (duly verified)
(vi)	Present Address
(vii)	Contact No.

2. Name and description of place.....

Exact location with house or plot number, if any, where exhibition by means of video is proposed and the population of that local area where it is situated and in case of public service vehicle registration number with route of operation, if any.

- 3. (i) Site Plan in duplicate under Rule 10 (2) (i).
  - (ii) Building plan in duplicate under Rule 10 (2) (ii).
  - (iii) Omitted.

(viii) Email ID

- (iv) Documents showing the ownership or tenancy of the place, building, apparatus and vehicles under Rule 10 (2) (iii).
  - (v) In the case of partnership firm, name and address of the partners.
- 4. In the case of Video Cinema and travelling video cinema----
  - (i) Number of shows proposed to be held daily with show timings of each show.
  - (ii) Width of---
  - (a) Television screen
  - (b) Video screen
  - (iii) Total seating capacity with class-wise seating arrangement of each class.
  - (iv) Rates of admission inclusive of tax for each ticket.
  - (v) Name and address of manager, if any.
  - (vi) Proposed date of start of exhibition by means of video.
- 5. In the case of hotel--
  - (i) Number of television screens/video screen/video scope.
  - (ii) Number of video cassette players.
  - (iii) Proposed number of rooms with facility of exhibition by means of video.
  - (iv) Proposed date of start of exhibition by means of video.
  - (v) Name and address of Manager.
  - 6. Number and date of treasury Challan by which the amount of prescribed licence fee renewal fee has been deposited.

Date:

Signature of the applicant With address duly verified by a Gazetted Officer]

Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.

# FORM II <sup>1</sup>[[See rule 12]

<sup>1</sup> [[See rule 12]
Form of Licence under the U.P. Cinemas (Regulation of Exhibition by means of Video) Rules, 1988
for Video Cinemas and Travelling Video Cinemas Noof(a)(Name of
Video Cinema/ travelling Cinema)situated at (b)(place)within the
District ofis licensed under Section 3 of the U.P. Cinemas (Regulation)Act, 1955(U.P. Act
No.3 of 1956), as amended, and Rule 11 of U.P. Cinemas (Regulation of Exhibition by means of Video)
Rules, 1988, as a place where exhibition by means of Video may be given fromtoto
both day inclusive.
The licence has been granted to (c)
(Name) and shall be terminated forthwith if the said (c)ceases to own to hold on lease or to manage the said.  (a)
The licence is granted subject to the provisions of U.P. Cinemas (Regulation) Act, 1955(U.P. Act no. 3 of 1956), and the rules framed thereunder and to the following further conditions (1) That the said (c)shall not exhibit or permit to be exhibited in the said (a)any film other than a film which has been certified as suitable for public exhibition by an authority

Cinematograph Act, 1952 (Act no. 37 of 1952) as suitable for public exhibition restricted to adults.

constituted under Section 3 of the Cinematograph Act, 1952, (Act no. 37 of 1952) and which when,

- (3) That the said (c) ......shall not exhibit or cause to be exhibited at any performance in the said (a).....(i) any advertisement regarding sexual diseases and medicine to correct sexual disorders of purporting to assist the childless in begetting children, etc and (ii) any indecent, obscene, immoral or suggestive advertisement pictures, or posters on the premises of the said (a)......
- (4) That the said (c)......shall send previous information of every video film proposed for exhibition to the District Magistrate together with the synopsis and details of Number and date of certificate issued by the authority constituted under Section 3 of the Cinematograph Act, 1952(Act no. 37 of 1952) and name of the supplier and distributor of the video film at least one week or, for good and sufficient reasons accepted by the District Magistrate upon application by the licensee, two days before exhibition is proposed:

Provided that if the said (c).....has submitted to the District Magistrate in accordance with the provisions of this condition a programme in respect of a number of films within a specified period of one month or less it shall not be necessary for the licensee to inform the District Magistrate of any change he intends to make within that specified period in the proposed dates for exhibition of films included in the programme originally submitted.

- (5) That the total number of seats in the auditorium and the seats for each class shall not exceed the number specified in the Schedule hereto appended nor shall the number and description of fire appliances exhaust fans, electric fans or sanitary requirements be less than those therein specified.
- (6) That the said (c) ......shall not display or cause to be displayed any photograph, pictures or posters which depict or represent or purport to represent a scene or shot which has been excised from any film under the orders of the Board of film Certification or the Central Government.
- (7) That there will be no restriction on the number of daily shows between 9.00 A.M. and 12.30 A.M and that no show shall be held before 9.00 A.M. and after 12.30 A.M. without the specific permission of the licensing authority which will be given only in very exceptional circumstances.
- (8) That no person below 18 years of age shall be allowed admission in shows held before 3 P.M. on working days.
  - Note--- Children up to age of 5 (five) years accompanied by their parents or guardians shall be

- exempted from this restriction. This restriction shall also not apply on holidays. Holidays for this purpose shall include Sundays, Gazetted holidays and holidays and vacation prescribed for educational institutions.
- (9) That juveniles below 14 (fourteen) years of age shall not be allowed admission in the late night show starting from 9.00 P.M. and onwards unless they are accompanied by their parents or guardians.
- (10) That the sound and light arrangement shall be such as to ensure good visibility and audibility to at all times during the exhibitions and the seats shall always be kept in a proper state of repairs.
- (11) That all walls or floors of permanent video cinema shall be kept clean at all times: washed with disinfectant at least once every day and all walls up to a height of 90 cms from the floor shall be cleaned with a strong disinfectant at least once a month.
- (12) At least two spittoons for a seating capacity of 50 seats and one additional spittoon for every 20 seats shall be provided at suitable places. The spittoons shall contains a strong disinfectant and shall be emptied and cleaned from time to time. Notice for using such spittoons shall be displayed prominently.

#### **SCHEDULE**

- 1. Total sanctioned capacity (Class wise break-up of seats, if any)
- 2. Size of T.V. Screen / Video Screen-Video scope Screen.
- 3. Number of ceiling fans or bracket fans with size and description.
- 4. Number of exhaust fans with size and description.
- 5. Number of urinals and latrines for males and females.
- 6. Details for fire-fighting arrangements.
  - (a) C.T.C Fire extinguisher
  - (b) Soda Acid Fire extinguisher
  - (c) Sand buckets
  - (d) Water buckets

Licensing Authority]

<sup>1.</sup> Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.

# **FORM III**

(See Rule 12)

Form of license under the U.P. Cinemas (Regulation of Exhibition by means of Video) Rules, 1988, For Hotel, Restaurants and Public Service Vehicle.  No
of Hotel / Restaurant / Registration No. in the case of Public Service Vehicle)
Exhibition by means of Video) Rules, 1988, as a place where exhibition by means of video may be given fromboth days inclusive20to
with if the said (c) ceases to own, to hold on lease or to manage the said (a)
the rules framed there under and to the further conditions:  (1) That the said (c)shall not exhibit, or permit to be exhibited, in the said (a)any film other than a film which has been certified as suitable for public exhibition
by an authority constituted under Section 3 of the Cinematograph Act, 1952 and which when, exhibited displays the prescribed mark of that authority and has not been altered or tampered within any way since such mark was affixed thereto.
(2) That the said (c)shall not exhibit or permit to be exhibited in the said (a)to any person who is not an adult any film which has been certified by any authority constituted under Section 3 of the Cinematograph Act, 1952 as suitable for public exhibition, restricted to adults.
(3) That the said (c)shall not exhibit or cause to be exhibited at any performance in the said (a)(1) any advertisement regarding sexual diseases and medicines to correct sexual disorder or purporting to assist the childless in begetting children etc. and (2) any indecent, obscene, immoral or suggestive advertisements, pictures, or posters on the premises of the said (a)
(4) That the licenseeshall regularly maintain a register chronologically with up-to-date entries denoting therein the name and title of the video film, the number and the date of certificate issued by the authority constituted under Section 3 of the Cinematograph Act, 1952 and the name of the supplier or distributor of the said film exhibited by him on each performance and the said register shall be open to inspection and produced when demanded by any prescribed inspected authority.
<ul><li>(5) That the said (c)shall not display or cause to be displayed any photograph, pictures or posters which depict or represent, or purport to represent a scene or shot which has been excised from any film under the orders of the Board of Film Certification or the Central Government.</li><li>(6) That the sound and light arrangements shall be such as to ensure goods visibility and audibility to all at all times during exhibitions and seats shall always be kept in a proper state of repairs.</li></ul>
The20 Licensing Authority

# FORM III-A <sup>1</sup>[<sup>2</sup>[[ See Rule 12]

[ [[ See Nate 12]
Form of License under the U.P. Cinemas (Regulation of Exhibition by means or Video) Rules, 1988, as amended, in the case or a cable Television Network, Noof(year).
(a)(Name of the Cable Operator)situated at (b) (place) within the District
ofis licensed under Section 3 of U.P. Cinemas (Regulation) Act, 1955 (U.P. Act no. 3 of
1956 ), as amended, and Rule 12 of U.P. Cinemas Regulation of Exhibition by means of Video) Rules,
1988 (as amended) as a place where exhibition by means of video may be given from
toboth day inclusive. The license has been granted to (c)(Name) and shall be
terminated forthwith if the (c)ceases to own, to hold on lease or to manage the said
(a)The License is granted subject to the provision of U.P. Cinema (Regulation) Act, 1955 (as
amended) (U.P. Act no. 3 of 1956 and the rules framed thereunder and to following further
conditions)
(1) That the said (c) Shall not exhibit or permit to be exhibited in the said (a)any film
other than film which has been certified as suitable for public exhibition by an authority constituted
under Section 3 of the Cinematograph Act, 1952, (Act no. 37 of 1952) and which when exhibited shows
the prescribed mark of the authority and has not been altered or tempered with in any way since such
mark was affixed thereto.
(2)That the said (c)shall not exhibit, or permit to be exhibited in the said (a)any film,
knowingly in infringing the copyright of a film or abetting the same.
(3) That the said (c)shall not exhibit or cause to be exhibited at any performance in the said
(a)(i) any advertisement regarding sexual diseases and medicine to correct sexual disorders
of purporting to assist the childless in begetting children, etc and (ii) any indecent obscene, immoral
or suggestive advertisement, picture, or posters on the premises of the said (a)
(4) That the said (c)shall send previous information of every video film proposed for exhibition
to the District Magistrate together with the synopsis and details of Number and date of certificate
issued by the authority constituted under Section 3 of the Cinematograph Act, 1952 (Act no. 37 of
1952) and name of the supplier or distributor of the video film at least one week or, for good and
sufficient reasons accepted by the District Magistrate upon application by the licensee two days
before exhibition is proposed.
Provided that if the said (c)has submitted in the District Magistrate in accordance
with the provisions or this condition a program in respect of a number of films within a specified
period of the month or less it shall not be necessary for the licensee to inform the District
Magistrate or any change be intends to make within that specified period in the proposed dates for
exhibition of films included in the program originally submitted.
(5)That the said (c)shall not exhibit or permit to be exhibited any indecent film or part of
the film either on full screen or in the shape of strip or still picture or in any other way.
(6)That the said (c)shall not display cause to be displayed any photograph, pictures or
posters which depict or represent or purport to represent a scene or shot which has been excised
from any film under the orders of the Board of Film Certification or the Central Government.
(7) That the said (c) shall not exhibit the local channel on the band of any other Arial channel or on prime
band.
(8) That the said (c)or any other person responsible for the management of the show shall
not contravene any of the provisions relating to[OmittedandOmitted]. The
indecent Representation of Women (Prohibition) Act, 1986 (Act no. 60 of 1986) and Rules made
thereunder and U.P. Cinemas (Regulation) Act, 1955 (U.P. Act no. 3 of 1956), as amended, and rules
made thereunder.
(9) That the sound and light arrangement shall be such as to ensure good visibility and audibility to all
T.V. screens at all times during the exhibitions.
Dated20 Licensing Authority]]

- 1. Inserted by Notification No. KA.NI. -397/XI-M(3)/09 Dated 31.03.2011.
- 2. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.

# Form IV <sup>1</sup>[[See Rule 18]

License for keeping a video Library

[.....Omitted].

- 1. Name and address of licensee
- 2. If the Licensee is not the owner of the place or building, the name and address of the owner thereof.
- 3. Location of the place or building and adjacent building or place surrounding it.
- 4. Working Business Hours of the Library.
- 5. Period for which the license is granted conditions of License.

This license is granted subject to the provisions of the U.P. Cinemas (Regulation) Act, 1955, and the rules frames thereunder and is also subject to the following conditions—

- (1) Any prescribed inspecting authority shall have free access to the said premises during business hours in order to see whether the conditions of the license are being complied with.
- (2) The licensee shall in respect of each film in his possession, produce when demanded by any officer prescribed under rules, a letter of consent from the person who is the first owner of the copyright under Section 17 of the Copyright Act, 1957 (Act XIV of 1957) and in case such copyright has been assigned under Section 18 of the said Act from the assignee of such copyright.
- (3) The licensee shall not, hire let on hire, distribute, exchange and put into circulation any film other than a film which has been certified as suitable for public exhibition by the authority constituted under Section 3 of the Cinematograph Act, 1952 (as amended), and which when exhibited displays the prescribed mark of that authority and the same has not been altered or tampered within any way such mark was affixed thereto.
- (4) The licensee shall regularly maintain the prescribed register.
- (5) The licensee shall furnish the information and submit monthly returns as required by the Licensing Authority within the time prescribed by him.

Dated	.20					Licensing Authority,]	
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1. Substituted by Notification No. 139/11-6-2018-M(33)/2017 Dated 23.02.2018.